

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:815

ANSWERED ON:24.11.2009

RISE IN CRIME RATE.

Bhagat Shri Sudarshan;Danve Shri Raosaheb Patil;Dubey Shri Nishikant ;Sarvey Shri Sathyannarayana

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the crimes/atrocities cases are on the rise in the country including against SCs/STs and Minority Communities;
- (b) if so, the total number of such cases registered particularly against SCs/STs and Minority communities during each of the last three years and the current year, State-wise and crime-wise alongwith the loss of lives and property including NCT of Delhi;
- (c) the total number of assused arrested and organisation responsible for such incidents including the action taken against them, State-wise;
- (d) the total number of such cases solved/unsolved and steps taken in this regard, State-wise; and
- (e) the steps taken by the Government to check the rising crime rate in the country?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a): As per information compiled by National Crime Records Bureau (NCRB), a total number of 1822602, 1878293 and 1989673 cases under Indian Panel Code (IPC) were registered in the country during 2005, 2006 & 2007 respectively. A total of 26127, 27070 & 30031 cases of crime against the Scheduled Castes and a total of 5713, 5791 and 5532 cases of crime against the Scheduled Tribes were registered in the country during the years 2005, 2006 & 2007 respectively, thereby showing a mixed trend. NCRB does not maintain data on crimes against minority communities.

(b) to (d): Information on cases registered specifically against SCs/STs and minority communities, loss of lives and property in such crimes, organizations responsible for such incidents and solved/unsolved crimes is not maintained by NCRB. Details in respect of total number of cases registered, accused arrested, persons charge-sheeted and convicted etc. would be separately laid on the table of the House.

(e): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has continued to urge the State Governments/UT Administrations to give more focused attention to improving the administration of criminal justice system and take such measures as are necessary for prevention and control of crime. The Union Government has also been supplementing the efforts of the State Governments through a variety of Schemes which inter-alia include assistance under the Scheme for Modernization of State Police Forces (MPF) for strengthening and improvement of infrastructure of Police Stations and other levels, mobility, modern weaponry and equipment, communication systems, strengthening of the intelligence machinery, training facilities, strengthening the Forensic Science related facilities etc., assistance for computerization of Police operations at the level of the Police Stations with networking facilities and creation of data bases at the local, State and national levels under a scheme "Crime and Criminal Tracking and Networking System" (CCTNS).